

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF SUSHITEX INDUSTRIES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Sushitex Industries Private Limited
2.	Date of Incorporation of Corporate Debtor	08/07/2010
3.	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Mumbai
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U17291MH2010PTC205365
5.	Address of the Registered Office and Principal Office (If any) of Corporate Debtor	1st Floor, Roop Industries, A. K. Road, Sakinaka, Andheri (East), Mumbai - 400072
6.	Insolvency Commencement Date in respect of Corporate Debtor	As per order of NCLT, Mumbai Bench dated April 10, 2023 in Company Petition No. 1254/MB/C-III/2022 (Order dated April 10, 2023 was received on April 16, 2023 by the Interim Resolution Professional))
7.	Estimated date of closure of Insolvency Resolution Process	October 07, 2023 (180 days from the Insolvency Commencement date which is April 10, 2023)
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Name: Mr. Kamal Kishor Gurnani Registration No: IBBI/IPA-001/IP/P-01463/2018-2019/12338
9.	Address and E-mail of the Interim Resolution Professional, as registered with the Board	Address: Flat No. 402, Building No. 23E, Palazzio CHS Ltd., Mahada Housing Society, Powai, Mumbai-400076. Email Id: kamalgurnaniip@gmail.com
10.	Address and E-mail to be used for correspondence with the Interim Resolution Professional	Address: Renascence Insolvency Resolution Professionals Private Limited, 101, Kanakia Atrium 2, Cross Road A, Chakala MIDC, Andheri East, Mumbai – 400093. Email Id: cirp.sushitex@rirp.co.in , kamal@rirp.co.in
11.	Last date for submission of claims	April 30, 2023 Date of appointment of IRP is April 10, 2023. 14 days from receipt of order for appointment of IRP i.e., from April 16, 2023 is given for submission of claim.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process for **Sushitex Industries Private Limited** on April 10, 2023. Order dated April 10, 2023 was received by Interim Resolution Professional on April 16, 2023.

The creditors of **Sushitex Industries Private Limited** are hereby called upon to submit their claims with proof on or before April 30, 2023 to the Interim Resolution Professional at the address mentioned against Entry No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: April 18, 2023

Place: Mumbai

Sd/-

Kamal Kishor Gurnani

Interim Resolution Professional

Registration No. IBBI/IPA-001/IP/P-01463/2018-2019 /12338